

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:539  
ANSWERED ON:03.05.2010  
UNEMPLOYMENT ALLOWANCE UNDER MGNREGS  
Karunakaran Shri P.;Sharma Shri Jagdish

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether there is any provision to grant unemployment allowance to an applicant who is not provided employment under various schemes of the Government including Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof alongwith the criteria fixed in this regard;
- (c) whether the Government is aware that a large number of applicants have not been provided such allowance in many parts of the country during each of the last three years;
- (d) if so, the details thereof, State-wise and the reasons therefor;
- (e) if not, the number of such applicants who have been paid this allowance during the said period alongwith the amount thus provided, State-wise; and
- (f) the steps taken/proposed to be taken to provide unemployment allowance to each eligible applicant without any delay?

**Answer**

MINISTER OF RURAL DEVELOPMENT (DR. C. P. JOSHI)

(a) to (f): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No.539 for answer on 03-05-2010.

(a) & (b): Mahatma Gandhi NREGA is demand based. A registered job seeker has to give an application to Gram Panchayat seeking employment under the Act. Mahatma Gandhi NREGA in Section 7(1) provides that if an applicant is not provided employment within 15 days of receipt of his application seeking employment or from the date from which employment has been sought in case of advance application, whichever is later, he shall be entitled to a daily unemployment allowance.

(c) to (e): As per reports received from various State Governments, State-wise details of the unemployment allowance paid is as given below;

Sl.No. Name of State Details of Un-employment allowance paid

1. Madhya Pradesh During 2006-07, In Badwani district, 1574 applicants were paid a sum of Rs. 4,75,386 as unemployment allowance
2. Orissa A total of 543 job seekers have been paid Rs. 1,03,462 as unemployment allowance in three districts viz. Nawarangpur, Kalahandi and Bolangir.
3. Karnataka 679 applicants have been paid Rs. 1, 68,068 as unemployment allowance in 8 Gram Panchayats of Raichur district.
4. West Bengal Eight job card holders in South 24-Parganas district of

the State have been paid 14 days unemployment allowance each in 2007-08.

5. Kerala An amount of Rs. 1063 was sanctioned to a job seeker as unemployment allowance for 32 days during the year 2006-07
6. Tripura Unemployment allowance has been paid by the Government of Tripura during the year 2008-09 upto 31-12-08 to 51 registered job seeker.
7. Jharkhand Unemployment allowance of Rs. 138330.00 paid to 78 workers of Jerua & Kope villages in Latehar district of Jharkhand.
8. Maharashtra Unemployment allowance has been paid in Bhandara district in November 2007. Rs. 2,72,272. were paid to 1144 labours

(f): Ministry has advised the State Governments to deploy dedicated staff for Mahatma Gandhi NREGA at various levels. States have been directed to deploy one Gram Rozgar Sahayak(GRS) in each Gram Panchayat who could issue job cards, receive application for work and give a dated receipt to the applicant and maintain records in the Gram Panchayat. Salary of such dedicated staff is paid out of the Administrative expenses under the Act which have been enhanced from 4% to 6% from 01-04-2009.